

(8)

0A669/88

23/8/94

Per Tribunal

Date

Applicant in person / by

Advocate / Respondent by

Counsel.

The matter adjourned to

for

FHP

4/10/94

Dy. Registrar

22/8

Dated 4/10/94

Heard the arguments
of Mr. P. Shankaranarayanan
for applicants and
Mr. M. I. Settna for respondents

We are given to
understand ~~that~~ through
the counsel for respondents
that the disciplinary
proceedings initiated
against respective
applicants have been
completed and imposed
penalty in the year 1988,
against which the respective
applicants preferred appeal
before the Appellate Authority
which is pending for
consideration. Within this
point of time, the applicants
have filed the O.A. The
respondents have taken
a stand that since the
applicants have filed an
appeal before the Appellate
Authorities and the same
is pending for consideration,
the O.A. of applicants is

(9)

Pre mature.

In the circumstances Counsel for applicants submits that suitable direction be given to the respondents to dispose of the appeal pending before the Appellate authorities and if they are aggrieved of the Appellate order, they may be permitted to approach this Tribunal for suitable relief.

The counsel for respondents is not sure, whether the appeal has already been disposed of or not. If the appeal has not been disposed of, the Appellate Authority is hereby directed to dispose of the same by passing a Speaking Order within a period of ^(two) 2 months from the date of receipt of this order. In case the applicants are aggrieved by the Appellate Order, they are permitted to approach this Tribunal within a period of 1 (one) month if so advised.

The O.A is disposed of.

M. K. Kolhatkar

(M. K. Kolhatkar)
Member (A)

B. S. Hegde
(B. S. Hegde)
Member (J)